

**State vs. Himanshu Jaiswal
State vs. Imran @ Raja**

**FIR no. 38/2021
PS Preet Vihar
U/s 356/379/411/34 IPC**

29.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

These are two bail applications u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Arvind Saxena, ld. counsel for the applicant/
accused.
IO HC Anjay Singh through VC.

At the request of IO, put up both the aforesaid applications for filing of fresh reply, duly forwarded by the SHO concerned, on 31.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021**

**State vs. Himanshu Jaiswal
State vs. Imran @ Raja**

**FIR no. 58/2021
PS Preet Vihar
U/s 356/379/411/34 IPC**

29.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

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At the request of IO, put up both the aforesaid applications for filing of fresh reply, duly forwarded by the SHO concerned, on 31.05.2021.

**(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021**

State vs. Ambreen Anwar
FIR no. 80/2021
PS New Ashok Nagar
U/s 354-A/34 IPC & 67 A IT Act

29.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
None for the applicant/accused.

As per the reply sent by the IO, the applicant has already been released on bail vide order dated 15.05.2021 passed by Ms. Ritu Singh, Id. M.M., KKD.

In view of the aforesaid reply of the IO, the application is, therefore, dismissed being infructuous.

Copy be given dasti to the Id. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021

State vs. Punit Sharma
E. FIR no. 011149/2021
PS New Ashok Nagar
U/s 379/411/34 IPC

29.05.2021

Through Video Conference

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This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Mahesh Chand, Ld. counsel for the applicant/
accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is a young boy aged about 20 years and is innocent, but he has been falsely implicated in the matter and he is in J.C since 15.04.2021. It is further submitted that applicant/accused is a daily-wages labour and is the sole bread earner of his family. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/ applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 15.04.2021. Alleged recovery has already been effected. Investigation 'qua' him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, submissions of ld. defense counsel and nature of offence in question, the accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 15,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021

State vs. Shajab Saifi
FIR no. 013829/2021
PS Preet Vihar
U/s 379/411 IPC

29.05.2021

Through Video Conference

The present matter has been taken up today through Video Conference according to the Office Order no. 5/R/RG/DHC/2021 dated 23.04.2021 as well as Office Order no. 6/R/RG/DHC/2021 dated 14.05.2021, issued by Hon'ble High Court of Delhi.

This is a bail application u/s 437 Cr.P.C moved on behalf of the applicant/accused.

Present: Ld. APP for the State.
Sh. Rashid Quraishi, Ld. counsel for the applicant/
accused.
Accused is stated to be in JC.

It is submitted by ld. Counsel for the applicant/accused that he is a young boy and is innocent, but he has been falsely implicated in the matter and he is in J.C since 28.05.2021. It is further submitted that applicant/accused is not involved in any other case and has clean antecedents. It is submitted by ld. Counsel for the applicant/accused that nothing has been recovered from the applicant/accused, alleged recovery has been planted upon him and investigation qua the accused has also been completed, hence no fruitful purpose would be served by keeping the accused/applicant in custody. Hence, it is prayed, that accused/applicant may be granted bail.

Ld. APP submits that appropriate order as per law may be passed.

I have heard the submissions and perused the reply.

The accused is shown to be in custody since 28.05.2021. The applicant/accused is not involved previously in any other case. Alleged recovery has already been effected. Investigation qua him has already been completed. His custody is not required for further investigation. This is a period when there is need of decongestion of jails due to COVID 19 Pandemic. Considering the aforesaid circumstances, submissions of ld. defense counsel and nature of offence in question, the accused/ applicant is hereby granted bail on furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of Jail Superintendent concerned. Jail Superintendent concerned shall ascertain from Police Station concerned as to whether the address of the accused is verified or not. Accused be released from JC if not required in any other case. With these observations, application stands disposed of.

Digitally signed copy of the order be sent to the to Jail Superintendent concerned, which shall also be treated as release warrants upon the acceptance of personal bond by the Jail Superintendent concerned, for necessary information and compliance, if any and to supply the copy to the accused.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021

State vs. Sajid Ali
FIR no. 148/2021
PS New Ashok Nagar
U/s 392/411/34 IPC

29.05.2021

Through Video Conference

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This is an application u/s 437 Cr.P.C moved on behalf of the applicant/accused for grant of bail.

Present: Ld. APP for the State.

Sh. Israr Ahmad, ld. counsel for the applicant/accused.

Submissions heard. Reply perused.

As per the reply received by the IO, investigation is pending and two co-accused persons are yet to be arrested.

At this stage, ld. counsel for the applicant/accused seeks permission to withdraw the aforesaid bail application.

Permission granted.

The bail application is accordingly dismissed as withdrawn.

Copy be given dasti to the ld. Defence counsel.

(PANKAJ ARORA)
ACMM (EAST)/KKD/29.05.2021